

(2) Annual Report of the Hindustan Steel Limited, Ranchi, for the year 1971-72 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. 1.1-4106/72].

REVIEW AND ANNUAL REPORT OF  
FERTILISERS AND CHEMICALS, TRAVANCORE  
LIMITED

THE DEPUTY MINISTER IN THE  
MINISTRY OF PETROLEUM AND  
CHEMICALS (SHRI DALBIR SNGH):  
I beg to lay on the Table a copy each of  
the following papers (Hindi and English  
versions) under sub-section (1) of section  
619A of the Companies Act. 1956:—

(1) Review by the Government on  
the working of the Fertilisers and  
Chemicals, Travancore Limited, for  
the year 1970-71.

(2) Annual Report of the Fertilisers  
and Chemicals, Travancore Limited, for  
the year 1970-71 along with the Audited  
Accounts and the comments of the  
Comptroller and Auditor General thereon.

[Placed in Library. See No. 11-4107/  
72]

COMMITTEE ON PETITIONS  
MINUTES

SHRI A. P. SHARMA (Buxar): I beg  
to lay on the Table Minutes of the  
Twelfth to Twenty-first sittings of the  
Committee on Petitions.

MESSAGES FROM RAJYA SABHA

SECRETARY: Sir, I have to report the  
following messages received from the  
Secretary of Rajya Sabha:—

(i) "In accordance with the provisions  
of rule 127 of the Rules of  
Procedure and Conduct of Business in  
the Rajya Sabha, I am directed to inform  
the Lok Sabha that the Rajya  
Sabha, at its sitting held on the 19th  
December, 1972, agreed without any  
amendment to the Delimitation Bill,  
1972, which was passed by the Lok

Sabha at its sitting held on the 14th  
December, 1972."

(ii) "In accordance with the provisions  
of rule 111 of the Rules of Procedure  
and Conduct of Business in the  
Rajya Sabha, I am directed to enclose  
a copy of the Capital of Punjab  
(Development and Regulation) (Chandi-  
garh Amendment) Bill, 1972, which has  
been passed by the Rajya Sabha at its  
sitting held on the 19th December, 1972."

CAPITAL OF PUNJAB (DEVELOP-  
MENT AND REGULATION) (CHANDI-  
GARH AMENDMENT) BILL

AS PASSED BY RAJYA SABHA

SECRETARY: Sir, I lay on the Table  
of the House the Capital of Punjab  
(Development and Regulation) (Chandi-  
garh Amendment) Bill, 1972, as passed  
by Rajya Sabha.

PUBLIC ACCOUNTS COMMITTEE  
FIFTY-FIFTH REPORT

SHRI SIZHIYAN (Kumbakonam): I  
beg to present the Fifty-fifth Report of  
the Public Accounts Committee regarding  
action taken by Government on the re-  
commendations contained in their Ninth  
Report relating to Ministry of Education  
and Social Welfare.

COMMITTEE ON PETITIONS

SEVENTH REPORT

SHRI A. P. SHARMA (Buxar): I beg  
to present the Seventh Report of the  
Committee on Petitions.

COMMITTEE ON ABSENCE OF  
MEMBERS FROM SITTINGS OF THE  
HOUSE

EIGHT REPORT

SHRI S. C. SAMANTA (Tambik): I  
beg to present the Eighth Report of the  
Committee on Absence of Members from  
the Sittings of the House.